



2026:AHC:51255

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3418 of 2026

Indrajeet

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Keshawa Prasad Pandey, Krishna Chandra Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri K.P. Pandey, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The case of the writ petitioner is that an advertisement came to be published on 22.07.2008 for filling up the post of Sweeper/Safai Karmchari being 2384 posts. The writ petitioner was issued a call letter on 28.07.2008, he appeared in the selections according to the writ petitioner he has been selected.
3. Prayer in the present petition is for disposal of the representation so preferred by the writ petitioner to issue joining letter to the writ petitioner.
4. Sri Manish Kumar, learned Standing Counsel submits that though the selections took place wayback in the year 2009 and the present writ petition has been preferred after a period of approximately 15 to 16 years, thus, the present writ petition is not only belated but also suffers from vice of delay and latches.
5. I have heard the submissions so made across the bar and perused the record.
6. Apparently, the writ petitioner prays for disposal of the representation for joining. Though the writ petitioner claims to have been selection but no appointment order has been issued at a belated stage after 15 to 16 years, it would not be appropriate for the Court to issue any direction for

issuance of the joining letter or disposal of the representation.

7. Accordingly, no good ground is made out to interfere, the writ petition stands **disposed of**.

(Vikas Budhwar,J.)

March 12, 2026
Rajesh